

(2) Madhya Pradesh

(3) Bihar and

(4) Rajasthan.

The following States have agreed for a Central Legislation :

(1) Andhra Pradesh

(2) Assam

(3) Gujarat

(4) Haryana

(5) Himachal Pradesh

(6) Kerala

(7) Maharashtra

(8) Orissa

(9) Punjab

(10) Rajasthan

(11) Tripura

(12) Uttar Pradesh and

(13) West Bengal.

Out of these States, the following have forwarded copies of resolutions under Article 252 of the Constitution passed by their respective legislatures empowering the Parliament to legislate :

(1) Andhra Pradesh

(2) Gujarat

(3) Haryana

(4) Himachal Pradesh

(5) Maharashtra

(6) Orissa

(7) Punjab and

(8) West Bengal.

The States of Assam, Punjab and Uttar Pradesh have introduced State Legislations in their Legislatures.

BROADENING OF NATIONAL HIGHWAYS IN BIHAR

580. SHRIMATI PRATIBHA SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether some of the National Highways like G.T. Road passing through Bihar especially near Dhanbad, Sasaram, Bushi, Bagoder are in a very bad shape ;

(b) if so, the details of the proposals, if any, for improving and broadening of the National Highways in Bihar ; and

(c) the steps taken or being taken to implement the schemes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) : (a) The National Highways passing through Bihar are deficient as most of them have, at present, single-lane pavements with inadequate thickness, besides weak and narrow bridges and culverts. These deficiencies are being removed gradually under the successive plans. As regards G. T. Road, the same has a single-lane carriageway for a length of 322 kms out of the total length of 394 kms lying in Bihar. The present condition of the road is satisfactory for most of the length including sections near Dhanbad, Bagodar and Barhi (and not Bushi). Due to the poor soil in the shoulders, the section of the road near Sasaram where it has a single-lane carriageway becomes bad during rains.

(b) Against the total plan provision of Rs. 44.5 crores for development of National Highways in Bihar during the fourth plan period estimates for works amounting to Rs. 32 crores have been sanctioned. These include widening to 2 lanes and strengthening of the roads and reconstruction/widening of bridges and culverts.

(c) the State Government have been instructed to put the sanctioned works under execution and ensure expeditious completion as per prescribed time schedule. The progress is watched through prescribed periodical reports to ensure completion of works as scheduled. In addition, to officers of this Ministry, including the Regional Officer stationed at Patna, make periodical inspection of the works and bring to the notice of the State Government and the Ministry the progress and the deficiency, if any, for corrective action by the State P. W. D.

GRANTS TO AIFACS

581. SHRI HABIB TANVIR :
SHRI SASANKASEKHAR
SANYAL :

SHRI SALIL KUMAR GANGULI :
Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government are giving financial grant/assistance to All India Fine Arts and Crafts Society ;

(b) whether the grant to this organisation is contingent on the functioning of this organisation on an all India basis as provided in its constitution ; and

(c) if so, whether representatives of States are represented on the executive body of AIFACS and if so, the names of the States and if not, the reasons therefor and Government's reaction in this regard ;

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a)

During the last five years, Government of India sanctioned only one grant amounting to Rs. 22,500 during 1970-71 for the purchase of equipment under the scheme "Building Grants to Cultural Organisations".

(b) In selecting the organisations for grants-in-aid under the scheme of Building Grants to Cultural Organisations, the following criteria are adopted :—

(i) The Organisation receiving grant-in-aid must be of a regional or All India character ; or

(ii) The project for which assistance is sought must be of an experimental character which has an all-India significance ; or

(iii) Its work is substantially devoted to programmes which deal with preservation, propagation and promotion of Indian culture ; and

(iv) In case of institutions working in the field of dance, drama and music, preference

is given to institutions engaged in teaching.

The All India Fine Arts and Crafts Society satisfies the criterion mentioned at (iii) above.

(c) The question does not arise. The Society is a private registered body under the Societies Registration Act, 1860. As such, the Government has no control over the affairs of the Society except to the extent of the terms and conditions under which the grants-in-aid have been given.

DEVELOPMENT OF V.F.C. TOBACCO

582. SHRI SARDAR AMJAD ALI :
SHRI K. B. CHETTRI :
DR. R. K. CHAKRABARTI :

Will the Minister of AGRICULTURE be pleased to state :

(a) the number of schemes of development of V. F. C. tobacco with Statewise breakup and reference to districts ; and

(b) the financial allocations made in respect of them ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB SHINDE) : (a) and (b) A Centrally Sponsored Scheme for the Development of Virginia Flue Cured Tobacco is being implemented in the States of Andhra Pradesh, Mysore, Gujarat, Tamil Nadu and Uttar Pradesh. Besides, exploratory trials for locating suitable areas for future expansion of cultivation in Maharashtra, Bihar and Orissa are also currently in progress. Districts covered by the Scheme in each State and the funds earmarked in the budget estimates for 1972-73 are given below :—

State	District covered	Funds allocated (Rs. in lakhs)
1. Andhra Pradesh	1. Guntur 2. Krishna 3. East Godavari 4. West Godavari 5. Ongole District 6. Nellore 7. Khommam 8. Karimnagar 9. Telengana	Rs. 16.50